

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP No.634/2017 in OA No.1472/2017

This the 24th day of October, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri K N Shrivastava, Member(A)**

M.C. Singhal, Retd. Executive Engineer
Aged about 61 years
S/o Sh. O.P. Aggarwal
R/o G-144, Preet Vihar, Delhi-92. ...Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Sh. Uday Pratap Singh
Vice Chairman
Delhi Development Authority
Vikas Sadan, New Delhi. Respondents

(By Advocate: Ms. Manisha Tyagi)

Order (Oral)

Justice Permod Kohli:

Vide Order dated 02.05.2017 a direction was issued to the respondents to examine and decide the representations of the applicant keeping in view this Tribunal's Order dated 19.08.2016 passed in OA No.233/2016 with OA No.880/2016 and pass a reasoned and speaking order.

2. The respondents have filed compliance affidavit accompanied with the order dated 13.10.2017 whereby the

representation filed by the applicant has been considered and rejected. As regards the consideration of the earlier Order dated 19.08.2016, referred to hereinabove, it is mentioned that the said Order passed by this Tribunal has been stayed in Writ Petition(C) No.7397/2017 by the Hon'ble High Court of Delhi vide Order dated 25.08.2017.

3. In this view of the matter, the directions stands complied with. Nothing survives. Contempt proceedings are dropped.

(K N Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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